

FORM NO.16A															
[See rule 31(1)(b)]															
Certificate under section 203 of the Income-tax Act, 1961 for Tax deducted at source															
Name and address of the Deductor								Name and address of the Deductee							
PAN of the Deductor				TAN of the Deductor				PAN of the Deductee							
CIT(TDS)								Assessment Year				Period			
Address..... City.....Pin code.....												From		To	
Summary of payment															
Amount paid/credited				Nature of payment				Date of payment/credit							
Summary of tax deducted at source in respect of deductee															
Quarter		Receipt Numbers of original quarterly statements of TDS under sub-section (3) of section 200				Amount of tax deducted in respect of the deductee				Amount of tax deposited/remitted in respect of the deductee					
I. DETAILS OF TAX DEDUCTED AND DEPOSITED IN THE CENTRAL GOVERNMENT ACCOUNT THROUGH CHALLAN (The Deductor to provide payment wise details of tax deducted and deposited with respect to the deductee)															
S. No.	Tax Deposited in respect of the deductee (Rs.)	Book identification number (BIN)													
		Receipt numbers of Form No.24G				DDO Sequence Number in the Book Adjustment Mini Statement				Date on which tax deposited (dd/mm/yyyy)					
Total															
II. DETAILS OF TAX DEDUCTED AND DEPOSITED IN THE CENTRAL GOVERNMENT ACCOUNT THROUGH CHALLAN (The Deductor to provide payment wise details of tax deducted and deposited with respect to the deductee)															
S. No.	Tax Deposited in respect of the deductee (Rs.)	Challan identification number (CIN)													

	(Rs.)	BSR Code of the Bank Branch				Date on which tax deposited (dd/mm/yyyy)				Challan Serial Number			
Total													
Verification													
<p>I,, son/daughter ofworking in the capacity of (designation) do hereby certify that a sum of Rs.....[Rs.(in words)] has been deducted and deposited to the credit of the Central Government. I further certify that the information given above is true, complete and correct and is based on the books of account, documents, TDS statements, TDS deposited and other available records.</p>													
Place													
Date		Signature of person responsible for deduction of tax											
Designation:		Full Name:											

Notes:

1. Government deductors to fill information in item **I** if tax is paid without production of an income-tax challan and in item **II** if tax is paid accompanied by an income-tax challan.
2. Non-Government deductors to fill information in item **II**.
3. In item I and II, in the column for TDS, give total amount for TDS, Surcharge (if applicable) and education cess.
4. The deductor shall furnish the address of the Commissioner of Income-tax (TDS) having jurisdiction as regards TDS statements of the assessee.
5. This Form shall be applicable only in respect of tax deducted on or after 1st day of April, 2010.”;

(ii) after Form No. 24, the following Form shall be inserted, namely:-